

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

REVIEW APPLICATION NO.12/97 in ORIGINAL APPLICATION NO.1168/93

DATE OF ORDER : 28-2-1997

Between :-

1. N.Suryanarayana	6. P.Gopanna
2. B.Suryanarayana	7. P.Rama Narasu
3. R.Appala Niadu	8. G.Simhachalam
4. B.Mallesh	9. G.Krishna
5. B.Raja Rao	

... Applicants

And

1. Railway Board, represented by its Chairman, New Delhi.
2. The General Manager, S.E.Rlys, Garden Reach, Calcutta-700043.
3. Divisional Railway Manager, S.E.Rlys, Visakhapatnam-4.
4. Permanent Way Inspector, SE Rlys., Naupada, Srikakulam Dist.

... Respondents

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Counsel for the Applicants : Shri P.B.Vijay Kumar

Counsel for the Respondents : Shri N.R.Devaraj, Sr.CGSC

CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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Heard Shri Pathrudu for Shri P.B.Vijay Kumar, for the applicants. Shri N.R.Devaraj, standing counsel for the respondents. OA 1168/93 was disposed of by dismissing the same by order dt.6-12-93. The main point that was considered in that OA was whether the applicants had submitted their representation for entering their names in the supplementary live register before the prescribed date. After going through the records and also after hearing the learned counsel, this Bench came to the conclusion that there is no record of proof that the applicant^{had} applied within the stipulated date for registering their names in the supplementary live register.

2. This R.A. is filed by the applicants^{and it is their than} reported to have filed their representations, ^{but even in this R.A.} no satisfactory proof was provided. In the absence of any satisfactory proof that the applicants have submitted their applications for inclusion of their name in the supplementary live register, no direction can be given. Hence this RA is liable to be dismissed.

3. However, the applicants are free to check whether their names are entered in the Supplementary Live Register or not and produce satisfactory proof which will satisfy the respondents that they have submitted their application within stipulated period for inclusion of their name in the supplementary live register. Then the respondents may take action as deem fit.

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